

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3395 of 2021

Bikram Kumar Sahu @ Biki **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. K. S. Nanda, Advocate
For the State : Mr. Ravi Prakash, Spl.P.P.

02/26.03.2021 Defect no. 9(i) as pointed out by the office is ignored.

Heard Mr. K. S. Nanda, learned counsel for the petitioner and Mr. Ravi Prakash, learned Spl.P.P. for the State.

The petitioner is an accused in connection with Gumla P.S. Case No. 465 of 2020.

A person riding on a motorcycle was apprehended and from a bag hanging in the handle of the motorcycle 850 grams of *Ganja* was recovered.

Learned counsel for the petitioner submits that the petitioner has got a criminal antecedent but the same is related to a case under Section 414 of the Indian Penal Code. It has further been stated that the petitioner is in custody since 09.12.2020.

Learned Spl.P.P. has opposed the prayer for bail of the petitioner.

On consideration of the aforesaid facts, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Sessions Judge, Gumla, in connection with Gumla P.S. Case No. 465 of 2020.

(Rongon Mukhopadhyay, J.)